

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 203/2025

IN THE MATTER OF:

RAM MILAN

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS


I N D E X

<u>Si. No.</u>	<u>Particulars</u>	<u>Pg. No.</u>
1.	Reply Affidavit on behalf of Respondent No. 12, M/s Descon Buildtech Private Limited	1-9
2.	Annexure R-12/1: Copy of the letter of intent dated 15.11.2021	10-11
3.	Annexure R-12/2: Copy of the Environmental Clearance issued by SEIAA, Uttar Pradesh dated 18.04.2023	12-22
4.	Annexure R-12/3: Copy of the consolidated consent to operate for Water/Air Act granted by U.P. Pollution Control Board vide letter dated 21.04.2023	23-27
5.	Annexure R-12/4: Copy of the mining lease dated 03.05.2023	28-42

RESPONDENT NO. 12
M/s Descon Buildtech Pvt. Ltd.

THROUGH

NEW DELHI
DATED: 08.05.2026


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IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 203 OF 2025

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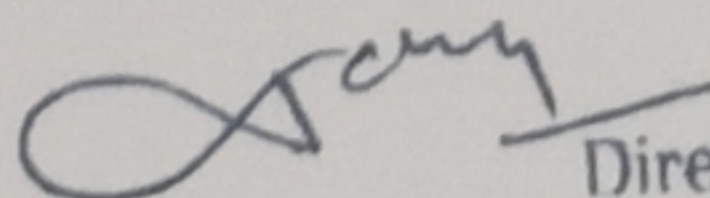
REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 12, M/S
DESCON BUILDTECH PRIVATE LIMITED

MOST RESPECTFULLY SHOWETH:

I, Sanjeev Kumar Gupta, aged 52 years, S/o Prem Chandra Gupta, R/o 91B, Kakrahi bajar-1, dibiyapur, Auraiya presently working as the Director of M/s Descon Buildtech Private Limited, do hereby solemnly affirm and state on oath as under:

1. That I am the duly authorized representative of the answering respondent, M/s Descon Buildtech Private Limited, and am fully conversant with the facts and circumstances of the present case and as such, I am competent to swear this affidavit based on my personal knowledge, information derived from the records of the company, and legal advice received by the answering respondent.
2. That the present reply is being filed on behalf of M/s Descon Buildtech Private Limited, in response to the Original Application founded on the letter petition of the applicant and the Joint Committee Report filed pursuant to the order dated 27.05.2025

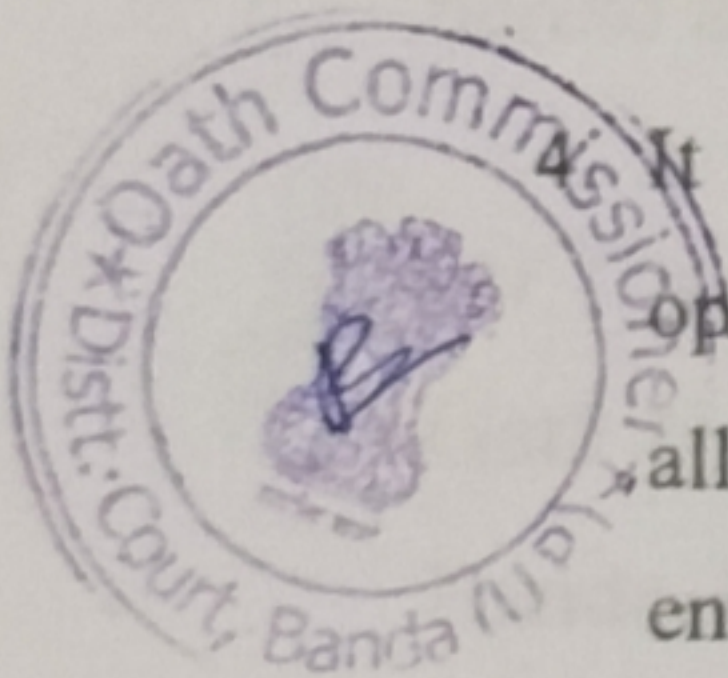
Descon Buildtech Pvt. Ltd.


Director



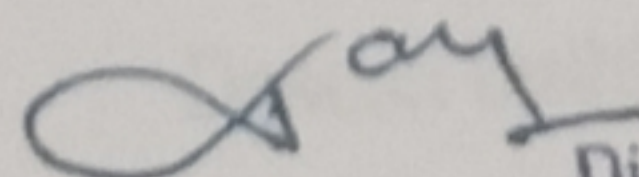
passed by this Hon'ble Tribunal. The answering respondent was arrayed as a party by this Hon'ble Tribunal in the above Original Application vide order dated 19.09.2025 based on the averments made in the letter petition and observations in the Joint Committee Report.

3. At the outset, the answering respondent denies the generalized and sweeping allegations in the letter petition that leaseholders, including the answering respondent, are habitually indulging in illegal mining, over-extraction, night-time operations, use of prohibited heavy machinery and violation of environmental safeguards causing "environmental imbalance" in the Bundelkhand river stretches. The allegations are vague, based primarily on newspaper reports and non-specific to this respondent, and hence are not admitted.



It is respectfully submitted that the answering respondent is operating under valid statutory permissions and that there is no allegation in the Joint Committee Report that any continuing environmental harm is being caused at present. The Joint Committee Report, while recording the alleged past instances of excess/illegal mining quantified for revenue purposes under the U.P. Sub-Mineral (Prevention) Rules, 2021 and MMDR Act, does not return any specific finding that the answering respondent is presently operating in breach of the stipulations of its environmental clearance or consent to operate, nor does it recommend any project-specific closure or suspension of EC/Consent qua this respondent.

Descon Buildtech Pvt. Ltd.


Director

5. That M/s Descon Buildtech Private Limited, in respect of Gata No. 333/7, Block No. 5, Village Marauli Khadar, Tehsil and District Banda:

(a) Was issued a letter of intent dated 15.11.2021, annexed hereto as **Annexure R-12/1;**

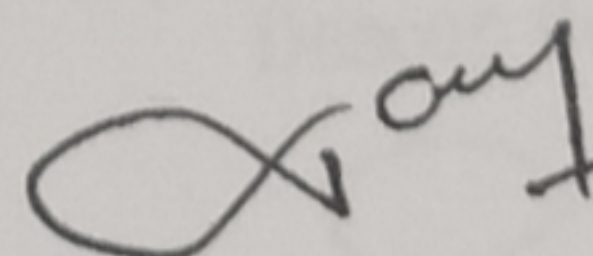
(b) Holds a valid environmental clearance issued by SEIAA, Uttar Pradesh vide letter No. EC23B001UP162818 dated 18.04.2023, annexed hereto as **Annexure R-12/2;**

(d) Received a consolidated consent to operate for Water/Air Act granted by U.P. Pollution Control Board vide letter No. 179001/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2023 dated 21.04.2023, valid up to 31.12.2027, copy of which is annexed hereto as **Annexure R-12/3;**

(e) The mining lease is duly executed for 23.00 hectare in part of Gata No. 333/7 (Block No. 5) of village Marauli Khadar, Tehsil Banda, District Banda for the period from 03.05.2023 to 02.05.2028, copy of the same is annexed hereto as **Annexure R-12/4;**

(f) The answering respondent has till date paid a total sum of Rs. ~~7550,000000~~ towards royalty, dead rent, DMFT and other statutory dues under the U.P. Minor Mineral Concession Rules, 1963 and the U.P. Sub-Mineral (Prevention) Rules, 2021, particulars whereof shall be furnished as and when called upon, and reserves its right to place a detailed statement on record.

Descon Buildtech Pvt. Ltd.

 Director

6. It is humbly submitted that the project operates within this regulated framework under the close scrutiny and continuous supervision of the statutory authorities.
7. The grievance raised in the letter petition generally relates to the alleged systemic illegality – illegal mining at night, use of heavy machinery, mining below the permissible depth and below water table, non-sprinkling of water and transportation of quantities allegedly above the prescribed limit in various blocks in districts Jhansi, Jalaun, Hamirpur and Banda. The newspaper cuttings and Forms E-MM-11 relied upon by the applicant refer to several blocks and lessees, but no specific incident or material is placed on record to show that M/s Descon Buildtech is conducting operations at night, using heavy machinery in violation of EC conditions or mining below 3 metres/below water table.



That the standards and safeguards highlighted by the applicant in his letter -- namely:

- a. prohibition of mining before sunrise and after sunset;
- b. prohibition on use of heavy machinery;
- c. prohibition on mining below 3 metres or below the water table, whichever is earlier; and
- d. requirement of water sprinkling on haul roads and near mining sites.

It is submitted that these conditions are already incorporated in the EC, mining lease deed, consent conditions and the applicable mining and environmental regulations. The answering respondent is strictly adhering to these conditions and is fully willing to be bound by any
Descon Buildtech Pvt. Ltd.

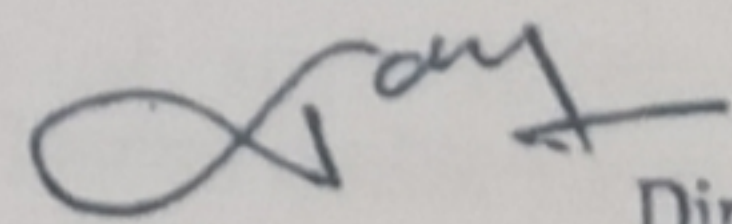
Director

further directions this Hon'ble Tribunal may issue to strengthen enforcement.

9. As regards the instances in Village Marauli Khadar / Gata No. 333/7, Block No. 5 (Banda) mentioned by the applicant (where certain quantities of alleged illegal/excess mining are cited), as also observations of the Joint Committee Report referring to the answering respondent, on the basis of joint inspections by Revenue, Police and Mining Departments, resulting in issuance of notices alleging illegal/excess mining and corresponding demands of royalty/compensation, the same are already the subject-matter of proceedings under the U.P. Sub-Mineral (Prevention) Rules, 2021 and the Mines and Minerals (Development and Regulation) Act, 1957 before the competent mining authorities. In several cases, the answering respondent has deposited the demanded amounts under protest; in others, the demands are being examined and, if required, will be assailed before the appellate forum. These regulatory/revenue proceedings cannot be treated as conclusive proof of environmental violations in the absence of any finding in the Joint Committee Report of actual, persisting environmental damage attributable to this respondent.

10. That with respect to the observations made with respect to the answering respondent in the Joint Committee Report, it is submitted as under:

(a) The Report records that, pursuant to joint inspection dated 16.10.2024, an allegation of excess mining/transport within the lease area and illegal mining/transport outside the lease area was made, Descon Buildtech Pvt. Ltd.



Director



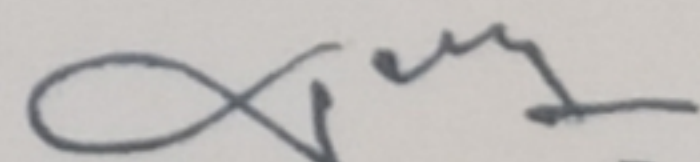
for which a demand of Rs. 54,19,000/- was raised and the said amount was deposited by the answering respondent through the challans mentioned in the Report. It is submitted that the above instance, even if assumed without prejudice, shows that the competent mining authorities have already taken regulatory action and the answering respondent has complied by depositing the demanded amount, thereby negating any allegation of disregard of law or non-cooperation. No issue of continuing environmental degradation is recorded by the Joint Committee in respect of this episode.

(b) The Report also adverts to a joint investigation dated 14.11.2024, where alleged excess mining/transport within the lease area was recorded, leading to a further demand, which has similarly been complied with under protest.

(c) The Report further mentions joint investigations dated 26.12.2024, 11.02.2025 and 03.04.2025, wherein certain quantities of alleged excess/illegal mining within or outside the lease area have been noted and corresponding demands raised. The answering respondent has either deposited the amounts under protest or is pursuing/intent on pursuing appropriate statutory remedies.

(d) The Report lastly refers to joint investigation dated 27.06.2025, where alleged illegal mining/transport outside the lease area is reported and proceedings for issuance of notice are stated to be underway. The answering respondent reserves its full right to contest those proceedings in accordance with law, including by way of appeal, and submits that the mere pendency of such revenue

Descon Buildtech Pvt. Ltd.


Director

proceedings cannot ipso facto be treated as proof of environmental violations before this Hon'ble Tribunal.

11. It is humbly submitted that the Joint Committee Report, while detailing various actions taken by the Mining Department in respect of alleged excess/illegal mining, does not record any present finding that M/s Descon Buildtech is carrying out mining in the river stream, below the permitted depth, at night hours or with prohibited machinery, or that its operations are causing demonstrable "environmental imbalance" in the concerned river stretch, nor does the Committee recommend any project-specific closure or suspension of operations qua this respondent. On the contrary, the recommendations are general and apply uniformly to all leases in Hamirpur and Banda.

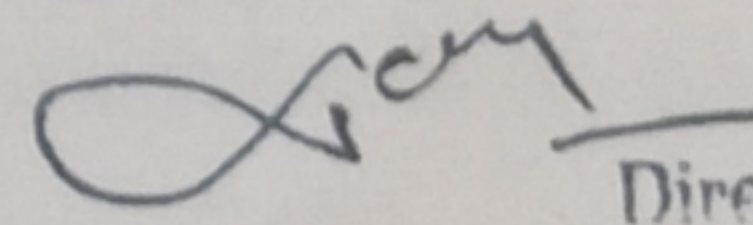
12. Without prejudice to its rights and contentions in the pending mining/revenue proceedings, the answering respondent undertakes



to:

- strictly confine mining to the approved lease area and depth as per EC and mining plan;
- maintain geo-referenced boundary pillars and KML files and make them available for inspection;
- ensure water sprinkling and covered transportation to minimize dust;
- avoid any excavation below the water table/3 metres;
- refrain from conducting any mining operations before sunrise or after sunset;

Descon Buildtech Pvt. Ltd.


Director

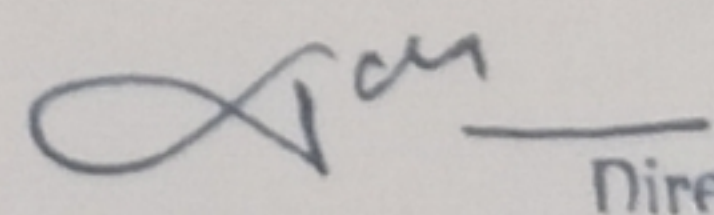
- avoid use of prohibited heavy machinery, except where specifically permitted under EC/approved mining plan; and
- implement plantation, Corporate Environmental Responsibility (CER) and solid-waste measures as per the Joint Committee's recommendations.

13. In these circumstances, it is respectfully submitted that:

- The applicant's generalized apprehensions and newspaper-based allegations cannot, by themselves, justify coercive directions specifically against the answering respondent in the absence of concrete evidence of ongoing violation of EC/Consent conditions by this respondent.
- The issues relating to computation of alleged excess/illegal mining and consequent royalty/compensation are already seized of by the competent mining authorities and appellate forum and may be left to be decided there in accordance with law.
- The prayer in the letter petition for a blanket ban on night-time mining, transportation and use of heavy machinery may, if this Hon'ble Tribunal deems fit, be addressed by way of general regulatory directions to all authorities/lessees, rather than by singling out the answering respondent.

14. In view of the above, it is humbly prayed that this Hon'ble Tribunal may be pleased to take on record that M/s Descon Buildtech Private Limited holds valid EC and Consent and is operating under the supervision of statutory authorities. As there is no specific finding of continuing environmental violation against it in the Joint

Descon Buildtech Pvt. Ltd.


Director



Committee Report, no further directions are required to be issued against the answering respondent, leaving all mining/revenue issues to be adjudicated in the appropriate statutory fora.

Descon Buildtech Pvt. Ltd.

[Handwritten Signature]

Director

DEPONENT

VERIFICATION:

Verified at New Delhi on this 07/5/2026 day of _____ 2026 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and state that no part of the same is false and nothing false has been stated therein.

Descon Buildtech Pvt. Ltd.

[Handwritten Signature]

Director

DEPONENT



Commissioner, Reg. No.-2
Distt. Court, Banda (U.P.)

No. 64 From

Solemnly Affirmed & Presented Before me
by Sri Shri G. S. Singh
whom the contents of this

Affidavite have been read over satisfactory
who is identified by Sri Shri G. S. Singh

Received Rs. 5/- as my Fees

Dated 7/05/2026

O.C. No. 11

कार्यालय जिलाधिकारी, बाँदा।
(खनिज अनुभाग)

15.11.2021

पत्रांक : 2483/खनिज-30, बाँदा

दिनांक : नवम्बर / 15, 2021

सहमति-पत्र (लेटर ऑफ इन्टेंट)

डेस्कॉन बिल्डटेक प्रा०लि०
निदेशक श्री संजीव कुमार गुप्ता
पुत्र श्री प्रेमचन्द्र गुप्ता
निवासी-128/189, के० ब्लाक,
किदवई नगर, जिला कानपुर नगर।
पिनकोड-208001

भूतत्व एवं खनिकर्म विभाग, उ०प्र०, शासन लखनऊ के शासनादेश संख्या-1875/86-2017-57(सा०)/2017 टी०सी०-1 लखनऊ दिनांक 14.08.2017 एवं शासनादेश संख्या-2168/86-2019-57(सा०)/2017 टी०सी०-1 दिनांक 09.10.2019 में दिये गये निर्देशानुसार ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से उ०प्र० उपखनिज (परिहार) नियमावली-1963 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञप्ति सं०-84/खनिज-30, बाँदा दिनांक 13.07.2021 जारी की गयी। उपरोक्त विज्ञप्ति के क्रम में आप द्वारा जनपद बाँदा की केन नदी क्षेत्र अन्तर्गत तहसील बाँदा स्थित ग्राम-मरौलीखादर के गाटा सं०-333/7 का भाग (खण्ड सं०-05) रकबा 23.00 हे० में मात्रा 4,60,000 घनमीटर प्रतिवर्ष उपलब्ध उपखनिज बालू/मोरम हेतु रू० 432/- प्रति घनमीटर की दर से ई-निविदा सह ई-नीलामी में बोली दी गयी है, जो कि सर्वाधिक है। जिलाधिकारी बाँदा के आदेश दिनांक-12.11.2021 द्वारा उक्त खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है।

उ०प्र० उपखनिज (परिहार) नियमावली-1963 में किये 47वां संशोधन के अनुसार शासनादेश दिनांक 14.08.2017 के विन्दु सं०-18(2) में किये गये संशोधन सम्बन्धी निर्गत शासनादेश दिनांक 09.10.2019 के विन्दु सं०-06 के अनुसार, लेटर आफ इन्टेंट प्राप्त होने के उपरान्त 02 कार्य दिवस के अन्दर प्री-बिड अर्नेस्ट मनी को समायोजित करते हुये पट्टे के प्रथम वर्ष के लिये निर्धारित पट्टा घनराशि रू० 19,87,20,000/- (460000 x 432) का 45 प्रतिशत के समतुल्य घनराशि रू० 8,94,24,000/- (25 प्रतिशत प्रतिभूति रू० 4,96,80,000/- एवं 20 प्रतिशत प्रथम वर्ष की प्रथम किश्त के रूप में रू० 3,97,44,000/-) निर्धारित लेखा शीर्षक के अन्दर जमा किया जाना होगा। यदि सफल बोलीदाता/निविदादाता उक्त घनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।

शासनादेश दिनांक 14.08.2017 व 09.10.2019 में दी गयी शर्त :-

- (1) प्रथम वर्ष के लिये देय नीलामी घनराशि की गणना पट्टा क्षेत्र के लिए विज्ञप्ति में आंकलित मात्रा घन मी० को निविदा/नीलामी की दर रूपया घन प्रति मी० से गुणा कर निकाली जायेगी। खनन पट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय घनराशि पर 10 प्रतिशत की वृद्धि की जायेगी। तदनुसार प्रत्येक वर्ष निर्धारित नीलाम की घनराशि को नियमावली-1963 के पंचम अनुसूची के अनुसार मासिक किश्त अग्रिम रूप से जमा की जायेगी।
- (2) प्रस्तावक को नियम-17 के प्रावधानों के अनुसार रू० 11,500/- जमा कराकर क्षेत्र का सीमांकन कराएगा, जिसमें सीमा बिन्दुओं का जियो-कॉर्डिनेट्स भी इंगित किया जायेगा तथा नियम-35 के अनुसार सीमा स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।

(2)

- (3) लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदित हेतु देय प्रतिभूति एवं प्रथम किश्त की धनराशि जमा होने के प्रमाण सहित, खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा। अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण अनापत्ति प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
- (4) The Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 के तहत जल एवं वायु सम्बन्धी सहमति-पत्र प्रस्तुत किया जाना अनिवार्य होगा।
- (5) पर्यावरण अनापत्ति प्रमाण-पत्र प्राप्ति के एक माह के भीतर पट्टा विलेख का निष्पादन किया जाना होगा। पट्टा विलेख के निष्पादन के दिनांक से 03 माह के भीतर खनन सक्रियार्थे प्रारम्भ की जानी है।
- (6) प्रस्तावक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि रु0 8,52,000/- की बैंक गारण्टी एफ0डी0आर0, जो जिलाधिकारी बाँदा के पक्ष में 05 वर्ष के लिये बंधक हो, को जमा करेगा।
- (7) प्रस्तावक को भारतीय स्टाम्प अधिनियम के प्राविधानों के तहत निर्धारित स्टाम्प पर पट्टा विलेख का निष्पादन कराने के पश्चात ही उपखनिजों के खनन एवं परिवहन की अनुमति होगी।

अतः आपको निर्देशित किया जाता है कि सहमति पत्र (लेटर ऑफ इन्टेंट) प्राप्ति के दो कार्य दिवस के अन्दर प्रथम वर्ष हेतु निर्धारित पट्टा की सकल धनराशि का 45 प्रतिशत के समतुल्य धनराशि रु0 8,94,24,000/- में जमा अर्नेस्ट मनी रु0 1,72,50,000/- को समायोजित करते हुये अवशेष धनराशि रु0 7,21,74,000/- (सात करोड़ इक्कीस लाख चौहत्तर हजार रुपये मात्र) को जनपद के निर्धारित लेखा शीर्षक "0853-अलौह-खनन तथा धातुकर्म उद्योग-102 खनिज रियायत शुल्क किराया और स्वत्व शुल्क-01 खनिज रियायत शुल्क किराया और स्वत्व शुल्क" में जमा कर चालान की मूलप्रति खनिज कार्यालय, बाँदा में उपलब्ध कराना सुनिश्चित करें। यदि विनिर्दिष्ट अवधि में उक्त धनराशि को जमा नहीं किया जाता है तो आपके पक्ष में निर्गत सहमति पत्र को निरस्त करते हुये आप द्वारा जमा अर्नेस्ट मनी की धनराशि को राज्य सरकार के पक्ष में जप्त कर लिया जायेगा, जिसके लिये आप स्वयं उत्तरदायी होंगे।

(उमाकान्त त्रिपाठी)
अपर जिलाधिकारी (वि0/रा0)/
कृते जिलाधिकारी, बाँदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।
3. शाखा प्रबन्धक, एम0एस0टी0सी0 लिमिटेड, द्वितीय तल सेन्टर कोर्ट बिल्डिंग 5, पार्क रोड हजरतगंज, लखनऊ।

अपर जिलाधिकारी (वि0/रा0)/
कृते जिलाधिकारी, बाँदा।

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), UTTAR PRADESH)

To,

The Director
 DESCON BUILDTECH PRIVATE LIMITED
 R/o 128/189, K-Block, Kidwai Nagar
 Kanpur Nagar 208001, U.P.
 -208001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/412261/2022 dated 13 Jan 2023. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23B001UP162818
2. File No.	7537-6959
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	M/s Descon Buildtech Pvt Ltd
7. Name of Company/Organization	DESCON BUILDTECH PRIVATE LIMITED
8. Location of Project	UTTAR PRADESH
9. TOR Date	N/A

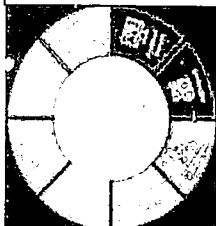
The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 18/04/2023

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/412261/2022 & SEIAA, U.P File no-7537/6959

Sub: Environmental Clearance for river bed sand/morrum mining from river Ken at Gata No-333/7, Khand No-05, Village-Marauli Khadar, Tehsil- Banda, District- Banda, U. P., (leased area 23.0 ha), M/s Descon Buildtech Pvt Ltd.

Dear Sir,

This is with reference to your application / letter dated 01-03-2022, 28-03-2022, 13-01-2023, 14-2-2023 & 06-04-2023 above mentioned subject. The matter was considered by 728th SEAC in meeting held on 17-02-2023 and 711th SEIAA in meeting held on 27-03-2023.

A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and development to SEAC on 17-02-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for river bed sand/morrum mining from river Ken at Gata No-333/7, Khand No-05, Village-Marauli Khadar, Tehsil- Banda, District- Banda, U. P., (leased area 23.0 ha), M/s Descon Buildtech Pvt Ltd.
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No.. 66/Parya/SEIAA/6959/2022 on dated 11/05/2022.
3. The Public Hearing was organized on 17/08/2022 at Tehsil- Sadar, District - Banda, Uttar Pradesh. Final EIA Report was submitted by the Project Proponent on 13/01/2023.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	New Proposal No.SIA/UP/MIN/412261/2022 Old Proposal No.SIA/UP/MIN/72194/2022
2.	File No. allotted by SEIAA, UP	7537/6959
3.	Name of Proponent	M/s Descon Buildtech Pvt Ltd Dir: Sanjeev Kumar Gupta S/o Prem Chandra Gupta R/o 128/189,K-Block, Kidwai Nagar, Kanpur Nagar 208001, U.P
4.	Full correspondence address of proponent and mobile no.	Email.id- kumar94sanjeev15@gmail.com Mobile No.- 9415052457
5.	Name of Project	Environmental clearance for proposed river bed sand/morrum mining having lease area 23.0 ha along river Ken in Gata No-333/7, Khand No-05 at Village-Marauli Khadar, Tehsil- Banda, District- Banda, U. P. of M/s Descon Buildtech Pvt Ltd
6.	Project Location (Plot. Khasra/Gata No.)	Gata No-333/7, Khand No-05
7.	Name of River	Ken River
8.	Name of Village	Marauli Khadar
9.	Tehsil	Banda
10.	District	Banda

11.	Name of Minor Mineral	Riverbed sand mining		
12.	Sanctioned Lease Area (in Ha.)	Area - 23.0 ha		
13.	Max. & Min mRL within lease area	Highest mRL-100.6 mRL Lowest mRL- 93.9 mRL		
14.	Pillar Coordinates (Verified by DMO)	Pillar	Latitude	Longitude
		A	25° 33' 58.58"N	80° 17' 56.23"E
		B	25° 34' 09.45"N	80° 17' 58.68"E
		C	25° 34' 01.80"N	80° 18' 21.40"E
		D	25° 33' 50.17"N	80° 18' 18.28"E
15.	Total Geological Reserves	7,11,096 m ³		
16.	Total Mineable Reserve	4,66,593 m ³		
17.	Total Proposed Production	23,00,000 m ³ (5 year)		
18.	Proposed Production /year (as per Loi)	4,60,000 m ³ / 8,28,000 tons per annum		
19.	Sanctioned Period of Mine lease	Plan Period (5 year)		
20.	Method of Mining	Opencast semi-mechanized		
21.	No. of vehicles movement/day	74		
22.	Type of Land	Govt./Non Forest Land		
23.	Depth of Mining	3.0 m (Plan Period)		
24.	Nearest metalled road from site	0.55 km		
25.	Water Requirement	PURPOSE		
		Drinking	- 0.74,KLD	
		Suppression of dust	- 6.60 KLD	
		Plantation	- 23.0 KLD	
		Others (if any)	- 0.00 KLD	
Total	- 30.00 KLD			
26.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till -01 May 2024		
27.	Any litigation pending against the project or land in any court	No		
28.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No-2825/Khanij, Banda dated 10 December 2021		
29.	Details of Lease Area in approved DSR	Serial no. 09, Letter No-1375/Khanij-30 Banda dated 13/08/2019		
30.	Project Cost	1.35 Crore		
31.	Proposed CER cost	2.70 Lacs		
32.	Length and breadth of Haul Road	Length – 0.55 km, Breadth – 6.00 m		
33.	No. of Trees to be Planted	23,000		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 17-02-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 27-03-2023 and decided to grant the Environmental Clearance to the title project for collection of 4,60,000 m³/year for lease area of 23 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing

orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.

19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.

36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, Gol, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.

2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 23,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 115 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
10. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
11. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
12. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
13. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
14. In compliance of Hon'ble NGT Order dated 06.05.2022, for subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be

- prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
15. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
 16. Project proponent has committed to plant 500 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 500 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
 17. The project proponent shall install solar light in their site office.
 18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
 19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
 20. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
 21. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
 22. The project proponent should explore the possibilities of rainwater harvesting.
 23. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
 24. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
 25. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
 26. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
 27. Submit the Hydrological study report of lease area that the quantity given in Lol will be mined without affecting the geo-hydrology of the River.
 28. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
 29. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
 30. Environment management in according to environmental status and impact of the project.
 31. During the school opening and closing time transportation of minerals will be restricted.
 32. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
 33. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
 34. Pakkamotorable haul road to be maintained by the project proponent.
 35. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
 36. Permission from the competent authority regarding evacuation route should be taken.
 37. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
 38. Provision for cylinder to workers should be made for cooking.
 39. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
 40. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.

41. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
42. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
43. Provision for two toilets and hand pumps should be made at mining site.
44. Drinking water for workers would be provided by tankers.
45. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
46. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
47. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
48. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
49. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
50. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
51. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
52. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
53. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
54. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
55. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
56. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
57. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
58. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
59. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.

60. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
61. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
62. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
63. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
64. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
65. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
66. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
67. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
68. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
69. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
70. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
71. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
72. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
73. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
74. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.

75. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
76. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
77. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
78. Waste water from potable use be collected and reused for sprinkling.
79. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)
4. District Magistrate Banda.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by Member
Secretary
Member Secretary
Date: 4/18/2023 6:18:05 PM
Page 11 of 11



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

179001/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2023

Date: 21/04/2023

To,

M/s

DESCON BUILDTECH PVT LTD

Gata No-333/7, Khand No-05 at Village-Marauli Khadar, Tehsil-Banda, District- Banda, Uttar Pradesh

Application Id-
20069385

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **DESCON BUILDTECH PVT LTD** located at **Gata No-333/7, Khand No-05 at Village-Marauli Khadar, Tehsil- Banda, District- Banda, Uttar Pradesh.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **DESCON BUILDTECH PVT LTD** granted for the period from **21/04/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	460000	Cubic Meters/Year

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum-460000 Cu meter/year by opencast and manual mining in 23 Hectare Lease area at Gata No-333/7, Khand No-05, Village-Marauli Khadar, Tehsil-Banda, District- Banda.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC23B001UP162818 dated 18.04.2023 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2023.04.24 15:38:44 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2023.04.24 15:38:58 +05'30'

Chief Environmental Officer (circle-2)

Annexure R 12/4

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"प्रपत्र एम0एम0-6"खनन के लिये नीलाम पट्टे का प्रपत्र (नियम-29)

यह अनुबन्ध आज दिनांक...03.05.2023...को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य-सरकार" कहा गया है, जिस पदावली में यदि सन्दर्भ से ऐसा ग्राह्य हो उत्तराधिकारी तथा अभिहस्तांकित भी समझे जायेंगे)

एक पक्ष

और डेस्कॉन बिल्डटेक प्रा0लि0 निदेशक श्री संजीव कुमार गुप्ता पुत्र श्री प्रेमचन्द्र गुप्ता निवासी- 128/189, के0 ब्लाक, किदवई नगर, जिला कानपुर नगर, जो कम्पनी अधिनियम-1956(1956 का 1) के अन्तर्गत कॉर्पोरेट पंजीकरण पहचान पत्र सं0-U45400UP2008PTC034421 वर्ष 2007-2008 में पंजीकृत है, के अधीन निबद्ध प्राईवेट कम्पनी है और जिसका कार्यालय- 128/189, के0 ब्लाक, किदवई नगर, जिला कानपुर नगर में है। निबद्ध जिसको आगे "पट्टेदार" कहा गया है, जिस पदावली के अन्तर्गत, यदि सन्दर्भ में ऐसा ग्राह्य हो, उत्तराधिकारी भी समझे जायेंगे।

दूसरा पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली-2021 जिसे आगे "उक्त नियमावली" कहा गया है के अनुसार किये गये ई-निविदा सह ई-नीलामी में मात्रा 4,60,000 घनमीटर (प्रतिवर्ष) उपखनिज बालू/मोरम के लिये पट्टेदार द्वारा ₹0 432.00 प्रति घनमीटर की दर से प्रथम वर्ष हेतु ₹0 19,87,20,000.00 (₹0 उन्नीस करोड़ सत्तासी लाख बीस हजार मात्र) तथा अनुवर्ती वर्षों में गत वर्ष की देय धनराशि पर 10 प्रतिशत वृद्धि करके देय होगा। राज्य सरकार द्वारा खनन पट्टे के लिये 05 वर्ष के निमित्त एतदधीन लिखित अनुसूची के भाग-1 में वर्णित भूमि ग्राम-मरौलीखादर के गाटा सं0-333/7 का भाग (खण्ड सं0-05) कुल रकबा 23.00 हे0 के लिये स्वीकार कर लिया गया है और उन्होंने प्रतिभूति स्वरूप राज्य सरकार के पास ₹0 4,96,80,000.00 (₹0 चार करोड़ छियानवे लाख अस्सी हजार मात्र) की धनराशि जमा कर दी है।

यह इस बात का साक्ष्य है कि इस उपस्थापन पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये और पट्टेदार की ओर से भुगतान किये जाने वाले पालन तथा सम्पादन किये जाने वाले, स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करता है। केन नदी क्षेत्र में उपलब्ध बालू/मोरम, जिन्हें आगे अभिदिष्ट अनुसूची में "उक्त खनिज" कहा गया है की समस्त

Descon Buildtech Pvt. Ltd.

पट्टेदार

Director

खान अधिकारी अपर जिलाधिकारी (वि०/रा०)
बाँदा।

बाँदा

जिलाधिकारी
बाँदा

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खान, तल्प (Beds), संदर सीम्स (Viens seams) जो अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा, जो ऐसी स्वतन्त्रताओं, अधिकारों तथा विशेषाधिकारों का प्रयोग तथा उपयोग करने के बारे में हो सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतन्त्रताओं, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक 02.05.2023 से दिनांक 02.05.2023 तक 05 वर्ष की आगामी अवधि के लिए पट्टेदार को एतद्वारा दिये गये और पट्टान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करती है और राज्य सरकार एतद्वारा पट्टेदार के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्त है और एतद्वारा इसके साथ दिये गये पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्त है।

ऊपर अभिदिष्ट अनुसूची

भाग-1

इस पट्टे का क्षेत्रफल

पट्टे का क्षेत्रफल और स्थान-वह समस्त भू-खण्ड जो जनपद-बांदा की तहसील बांदा में स्थान ग्राम-मरौलीखादर के गाटा सं०-333/7 का भाग (खण्ड सं०-05) कुल रकबा 23.00 हे० जो इसके साथ संलग्न नक्शे में चिन्हित है और उसे लाल रंग से रंजित (Colour'd) किया गया है और जिसकी सीमायें तथा अक्षांश व देशान्तर निम्नलिखित हैं :-

गाटा संख्या-333/7 का भाग (खण्ड सं०-05) कुल रकबा 23.00 हे०	उत्तर- खण्ड सं०-06 की सीमा दक्षिण- खण्ड सं०-04 की सीमा पूरब- गाटा सं०-333/7 का शेष भाग पश्चिम- गाटा सं०-329 की सीमा	
बिन्दु	अक्षान्तर	देशान्तर
A	25° 33' 58.58" N	80° 17' 56.23" E
B	25° 34' 09.45" N	80° 17' 58.68" E
C	25° 34' 01.80" N	80° 18' 21.40" E
D	25° 33' 50.17" N	80° 18' 18.28" E

और जिसे एतद्वारा "उक्त भूखण्ड" कहा गया है।

Descon Buildtech Pvt. Ltd.

पट्टेदार

Director

अधिकारी
बांदा

अपर जिलाधिकारी (वि०/रा०)
बांदा

जिलाधिकारी
बांदा

-4-

(4)

भाग-2

इस पट्टे द्वारा संरक्षित स्वामित्व

1. स्वामित्व की धनराशि : पट्टेदार इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके द्वारा हटाये गये सभी बालू/मोरम के सम्बन्ध में उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के नियम-27(3) के अनुसार निविदा/नीलाभी की धनराशि पंचम अनुसूची में दी गयी व्यवस्था के अनुसार स्वामित्व का भुगतान करेगा।

देय धनराशियों के जमा करने की पंचम अनुसूची

(1) प्रथम वर्ष की किश्ते :-

क्र० सं०	पट्टा वर्ष	किश्त/देयता तिथि	देय धनराशि (रु०में)	पट्टा धनराशि का प्रतिशत
1.	प्रथम वर्ष	प्रथम किश्त, पट्टा प्रारम्भ के पूर्व	3,97,44,000.00	20 प्रतिशत (अग्रिम जमा)
2.	"	द्वितीय किश्त, 01 जून, 2023	1,98,72,000.00	10 प्रतिशत
3.	"	तृतीय किश्त, 01 अक्टूबर, 2023	1,98,72,000.00	10 प्रतिशत
4.	"	चतुर्थ किश्त, 01 नवम्बर, 2023	1,98,72,000.00	10 प्रतिशत
5.	"	पंचम किश्त, 01 दिसम्बर, 2023	1,98,72,000.00	10 प्रतिशत
6.	"	छठा किश्त, 01 जनवरी, 2024	1,98,72,000.00	10 प्रतिशत
7.	"	सत्तम किश्त, 01 फरवरी, 2024	1,98,72,000.00	10 प्रतिशत
8.	"	अष्टम किश्त, 01 मार्च, 2024	1,98,72,000.00	10 प्रतिशत
9.	"	नौवीं किश्त, 01 अप्रैल, 2024	1,98,72,000.00	10 प्रतिशत
प्रथम वर्ष की पट्टा धनराशि :-			19,87,20,000.00	

(2) द्वितीय वर्ष की किश्ते :-

क्र० सं०	पट्टा वर्ष	किश्त/देयता तिथि	देय धनराशि (रु०में)	पट्टा धनराशि का प्रतिशत
1.	द्वितीय वर्ष	प्रथम किश्त, 01 मई, 2024	4,37,18,400.00	20 प्रतिशत
2.	"	द्वितीय किश्त, 01 जून, 2024	2,18,59,200.00	10 प्रतिशत
3.	"	तृतीय किश्त, 01 अक्टूबर, 2024	2,18,59,200.00	10 प्रतिशत
4.	"	चतुर्थ किश्त, 01 नवम्बर, 2024	2,18,59,200.00	10 प्रतिशत
5.	"	पंचम किश्त, 01 दिसम्बर, 2024	2,18,59,200.00	10 प्रतिशत
6.	"	छठा किश्त, 01 जनवरी, 2025	2,18,59,200.00	10 प्रतिशत
7.	"	सत्तम किश्त, 01 फरवरी, 2025	2,18,59,200.00	10 प्रतिशत
8.	"	अष्टम किश्त, 01 मार्च, 2025	2,18,59,200.00	10 प्रतिशत
9.	"	नौवीं किश्त, 01 अप्रैल, 2025	2,18,59,200.00	10 प्रतिशत
द्वितीय वर्ष की पट्टा धनराशि :-			21,85,92,000.00	

-5-

Descon Bank & Tech Pvt. Ltd.

पट्टाधारक

Director



खाल अधिकारी अपर जिलाधिकारी (वि०/रा०) बाँदा

बाँदा

जिलाधिकारी बाँदा

(5)

(3) तृतीय वर्ष की किश्ते :-

क्र० सं०	पट्टा वर्ष	किश्त/देयता तिथि	देय धनराशि (रु०में)	पट्टा धनराशि का प्रतिशत
1.	तृतीय वर्ष	प्रथम किश्त, 01 मई, 2025	4,80,90,240.00	20 प्रतिशत
2.	"	द्वितीय किश्त, 01 जून, 2025	2,40,45,120.00	10 प्रतिशत
3.	"	तृतीय किश्त, 01 अक्टूबर, 2025	2,40,45,120.00	10 प्रतिशत
4.	"	चतुर्थ किश्त, 01 नवम्बर, 2025	2,40,45,120.00	10 प्रतिशत
5.	"	पंचम किश्त, 01 दिसम्बर, 2025	2,40,45,120.00	10 प्रतिशत
6.	"	छठा किश्त, 01 जनवरी, 2026	2,40,45,120.00	10 प्रतिशत
7.	"	सत्तम किश्त, 01 फरवरी, 2026	2,40,45,120.00	10 प्रतिशत
8.	"	अष्टम किश्त, 01 मार्च, 2026	2,40,45,120.00	10 प्रतिशत
9.	"	नौवीं किश्त, 01 अप्रैल, 2026	2,40,45,120.00	10 प्रतिशत
तृतीय वर्ष की पट्टा धनराशि :-			24,04,51,200.00	

(4) चतुर्थ वर्ष की किश्ते :-

क्र० सं०	पट्टा वर्ष	किश्त/देयता तिथि	देय धनराशि (रु०में)	पट्टा धनराशि का प्रतिशत
1.	चतुर्थ वर्ष	प्रथम किश्त, 01 मई, 2026	5,28,99,264.00	20 प्रतिशत
2.	"	द्वितीय किश्त, 01 जून, 2026	2,64,49,632.00	10 प्रतिशत
3.	"	तृतीय किश्त, 01 अक्टूबर, 2026	2,64,49,632.00	10 प्रतिशत
4.	"	चतुर्थ किश्त, 01 नवम्बर, 2026	2,64,49,632.00	10 प्रतिशत
5.	"	पंचम किश्त, 01 दिसम्बर, 2026	2,64,49,632.00	10 प्रतिशत
6.	"	छठा किश्त, 01 जनवरी, 2027	2,64,49,632.00	10 प्रतिशत
7.	"	सत्तम किश्त, 01 फरवरी, 2027	2,64,49,632.00	10 प्रतिशत
8.	"	अष्टम किश्त, 01 मार्च, 2027	2,64,49,632.00	10 प्रतिशत
9.	"	नौवीं किश्त, 01 अप्रैल, 2027	2,64,49,632.00	10 प्रतिशत
चतुर्थ वर्ष की पट्टा धनराशि :-			26,44,96,320.00	

Descon Buildtech Pvt. Ltd.

Director

-6-

पट्टाधिकारी



अपर जिलाधिकारी (वि०/र.०) बाँसा

जिलाधिकारी बाँसा

(6)

(5) पंचम वर्ष की किश्ते :-

क्र० सं०	पट्टा वर्ष	किश्त/देयता तिथि	देय धनराशि (रु०में)	पट्टा धनराशि का प्रतिशत
1.	पंचम वर्ष	प्रथम किश्त, 01 मई, 2027	5,81,89,190.40	20 प्रतिशत
2.	"	द्वितीय किश्त, 01 जून, 2027	2,90,94,595.20	10 प्रतिशत
3.	"	तृतीय किश्त, 01 अक्टूबर, 2027	2,90,94,595.20	10 प्रतिशत
4.	"	चतुर्थ किश्त, 01 नवम्बर, 2027	2,90,94,595.20	10 प्रतिशत
5.	"	पंचम किश्त, 01 दिसम्बर, 2027	2,90,94,595.20	10 प्रतिशत
6.	"	छठा किश्त, 01 जनवरी, 2028	2,90,94,595.20	10 प्रतिशत
7.	"	सत्तम किश्त, 01 फरवरी, 2028	2,90,94,595.20	10 प्रतिशत
8.	"	अष्टम किश्त, 01 मार्च, 2028	2,90,94,595.20	10 प्रतिशत
9.	"	नौवीं किश्त, 01 अप्रैल, 2028	2,90,94,595.20	10 प्रतिशत
पंचम वर्ष की पट्टा धनराशि :-			29,09,45,952.00	

2. स्वामित्व कटौती आदि से मुक्त होगा : इस भाग में उल्लिखित स्वामित्व की किश्तों का भुगतान बिना किसी कटौतियों के राज्य सरकार को निर्धारित लेखा शीर्षक "0853, अलौह खनन एवं धातु कर्म उद्योग" पर सरकारी कोषागार जनपद बांदा/ऑनलाईन प्रीपेड भुगतान विभागीय ई-एम0एम0-11 पोर्टल upmines.upsdc.gov.in पर जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।

3. स्वामित्व का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया : यदि इस उपस्थापना पत्र (Presents) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किश्त का भुगतान पट्टेदार द्वारा नियत समय के भीतर न किया जाये, तो उसे ऐसे अधिकारी के जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है, जैसे मालगुजारी का बकाया।

भाग-3

सामान्य उपबन्ध

1. नियमों, प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है : यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 2021 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करें तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उन्हें भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

-7-

Desoon Buildtech Pvt. Ltd.

पट्टा धारक
Directorखात अधिकारी
बांदा।
अपर जिलाधिकारी (वि०/रा०)
बांदाजिलाधिकारी
बांदा

(7)

2. पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा/हटायेंगे :-

पट्टेदार इस उपस्थापन पत्र (प्रजेन्टेशन) के आधार पर देय स्वामित्वों का पहले भुगतान और उन्मोचन कर चुकने पर, उक्त अवधि की समाप्ति पर या उसके शीघ्रतर समाप्ति पर या तत्पश्चात तीन कलेण्डर मास के भीतर (जबतक कि पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाय) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने लाभ के लिए ऐसे सभी या किसी मशीन, संयंत्र, भवन संरचनायें और अन्य निर्माण कार्य, और अस्थायी आवास स्थानों (conveniences) को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उसपर पट्टेदार द्वारा रखे गये हों।

3. पट्टे की समाप्ति के पश्चात तीन मास के अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती : यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात तीन कलेण्डर मास के अन्त में उक्त भूमि में या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें तथा अन्य निर्माण कार्य, और अस्थायी आवास-स्थान या अन्य सम्पत्ति रहे तो उनके संबंध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गयी हो, एक कलेण्डर मास के भीतर पट्टेदार/पट्टेदारों द्वारा न उठाये जाए तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गयी है और किसी प्रतिकर का भुगतान किए बिना या उसके संबंध में पट्टेदार/पट्टेदारों को कोई हिसाब दिए बिना, उसकी बिक्री या निस्तारण ऐसे रीति से किया जा सकता है, जो राज्य सरकार उचित समझे।

4. नोटिस :- इस उपस्थापन पत्र द्वारा पट्टेदार को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जायेगा, जिसे पट्टेदार ऐसी नोटिस प्राप्त करने के लिए नियुक्त करे और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्ट्रीकृत डाक/पट्टाधारक के ई-मेल द्वारा इस पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जायेगा, जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदार पर उचित तथा वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे उपाहुत (challenged) किया जायेगा।

Rescon Bundtech Pvt. Ltd.

Director

पट्टेदार



-8-

खास अधिकारी अपर जिलाधिकारी (वि०/रा०) बॉदा।
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(8)

अतिरिक्त शर्तें

1. पट्टा विलेख के निष्पादन के उपरान्त खनन संक्रियायें तत्काल प्रारम्भ करेगा और तत्पश्चात् जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति के कुशल कारीगर की भांति करेगा। पर्यावरण स्वच्छता प्रमाण-पत्र दिनांक 04.01.2022 के शर्त के अधीन एक वर्ष के लिये वैध है। अतएवं पट्टाधारक उक्त एक वर्ष की अवधि समाप्ति के पूर्व पुनः पर्यावरण स्वच्छता प्रमाण-पत्र प्राप्त करेगा, जिसकी जिम्मेदारी पूर्णतः पट्टाधारक की होगी।
2. पट्टेदार नियमावली-2021, नियम-36 के अनुसार पट्टेदार अपने स्वयं के व्यय पर ऐसे सीमाचिन्ह को और खम्भे को परिनिर्मित करेगा और सदैव अनुरक्षित करेगा और अच्छी स्थिति में रखेगा तथा वाहनों के प्रवेश व निकासी पर निगरानी के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टेदार उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खननपट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये प्रपत्र ई0-एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टेदार उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा। यदि पट्टाधारक नियम-36 के उपबन्धों का उल्लंघन करता है तो प्रत्येक चूक के लिये प्रतिदिन रु0 25,000.00 की दर से शास्ति उदगृहित की जायेगी और ऐसी उदगृहित शास्ति को जमा करने पर चूक की दशा में उक्त धनराशि की कटौती खनन पट्टा के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से की जायेगी।
3. प्रत्येक वर्ष मानसून सत्र में (माह जुलाई, अगस्त व सितम्बर) बालू/मोरम का खनन/परिवहन कार्य प्रतिबन्धित रहेगा।
4. पट्टेदार/प्रतिनिधि इस अनुबन्ध के भाग-2 में उल्लिखित देयता तिथि पर प्रत्येक माह देय पट्टा धनराशि के किश्तों का अग्रिम भुगतान करके ई0एम0एम0-11 जनरेट करेगा और प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित दो प्रतियों में जारी करेगा। यदि देयता तिथि पर अग्रिम भुगतान करके ई0एम0एम0-11 जनरेट नहीं किया जाता है तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक पर होगी तथा उल्लिखित पट्टा धनराशि की वसूली पट्टाधारक से नियमानुसार की जायेगी। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिये आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-2021 के नियम-60 के अन्तर्गत शास्ति का भागीदार होगा।

-9-

Descon Buildtech Pvt. Ltd.

पट्टाधारक

Director



खान अधिकारी
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(9)

5. पट्टेदार 03 मीटर की गहराई अथवा जल स्तर में से जो कम हो, से अधिक गहराई में खनन सक्रियार्थे नहीं करेगा।
6. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
7. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
8. पट्टाधारक को पट्टा समाप्ति के उपरान्त पर्यावरणीय स्वीकृति राज्य सरकार व अनुवर्ती प्रस्तावक के पक्ष में अन्तरित किये जाने में कोई आपत्ति नहीं होगी।
9. पट्टेदार नियमावली-2021, नियम-35 के अधीन उपबन्धित उपबन्धों के अनुसार जारी अनुमोदित खनन योजना और पर्यावरण अनापत्ति प्रमाण-पत्र में उल्लिखित निबन्धन एवं शर्तों का उल्लंघन करते हुये पाये जाने पर वह प्रत्येक चूक के प्रति अवसर के अनुसार रू० 50,000.00 की दर से ऐसी शारित के लिये दायी होगा।
10. खनन/परिवहन में जनधन की हानि की समस्त जिम्मेदारी पट्टेदार की होगी।
11. पट्टेदार द्वारा मा० उच्च न्यायालय, मा० राष्ट्रीय हरित प्राधिकरण अथवा मा० सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।
12. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी पट्टेदार की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टेदार द्वारा किया जायेगा।
13. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टेदार को मान्य होगा।
14. पट्टेदार द्वारा राज्य अथवा केन्द्र सरकार द्वारा समय-समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी०सी०एस०, जिला खनिज फाउण्डेशन (डी०एम०एफ०) नियमानुसार जमा किया जायेगा।
15. पट्टेदार को खनन क्षेत्र में पहुंच मार्ग का निर्माण स्वयं करना होगा तथा यदि तृतीय पक्ष द्वारा कोई विवाद उत्पन्न किया जाता है, तो उसके लिये वह स्वयं जिम्मेवार होंगे।
16. पट्टेदार को उत्तर प्रदेश उपखनिज (परिहार) नियमावली-2021 एवं सुसंगत शासनादेशों एवं माननीय न्यायालयों/एन०जी०टी० के आदेशों का अक्षरशः पालन करना होगा।
17. पट्टेदार स्वीकृत एवं चिन्हांकित खनन क्षेत्र से बाहर किसी भी दशा में खनन कार्य नहीं करेगा।

-10-

Descon Buildtech Pvt. Ltd.

पट्टाधारक Director

खान अधिकारी अपर जिलाधिकारी (वि०/रा०)
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(10)

18. पट्टेदार नियमावली-2021 के नियम-75 के प्रावधानों के अन्तर्गत पूर्ववर्ती त्रैमास के संबंध में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह में प्रपत्र एम0एम0-12 में जिलाधिकारी और भूतत्व एवं खनिकर्म निदेशालय के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा तथा विनिर्दिष्ट समय के भीतर विवरण प्रस्तुत करने में विफल होने पर रु0 2000.00 की शास्ति का भागी होगा तथा पट्टेदार की ऐसी चूक, खनन पट्टा विलेख की शर्तों का उल्लंघन माना जायेगा।
19. खनन कार्य करने के दौरान यदि कोई अन्य खनिज/उपखनिज प्राप्त होता है तो उसकी सूचना पट्टेदार तत्काल जिला कार्यालय तथा भूतत्व एवं खनिकर्म विभाग (उ0प्र0) के क्षेत्रीय कार्यालय एवं निदेशालय को देगा।
20. मा0 सर्वोच्च न्यायालय में प्रस्तुत रिट याचिका(सी) सं0-114/2014 (कॉमन काज बनाम यूनियन आफ इण्डिया) में पारित निम्नवत आदेश दिनांक 08.01.2020 का अनुपालन पट्टाधार को करना अनिवार्य होगा :-
The mining lease holders shall, after ceasing mining operation, undertake regrassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fooder, flora, funna etc.
20. पट्टेदार को पट्टाकृत क्षेत्र में खनिज के समुचित विकास हेतु वैज्ञानिक ढंग से खनन कार्य करते हुए पर्यावरण की सुरक्षा हेतु खनिज/उपखनिज का खनन व निकासी करने के उपरांत क्षेत्र का समतलीकरण कर वहाँ वृक्षारोपण करना होगा।
21. स्वीकृत क्षेत्र में स्थायी सीमा स्तम्भ लगाने के बाद ही खनन कार्य करने की अनुमति दी जायेगी।
22. खनन पट्टा स्वीकृति के पश्चात भविष्य में वन विभाग या किसी अन्य विभाग द्वारा शर्तों के विपरीत कार्य करने के कारण आपत्ति किये जाने पर उक्त नियमावली, 2021 के नियम 60 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
23. पट्टेदार द्वारा खनन क्षेत्र तक पहुँच मार्ग स्वयं के व्यय पर बनाया जायेगा। यदि खनिजों के परिवहन हेतु किसी काश्तकार की भूमि से होकर रास्ते का निर्माण किया जाता है तो सम्बन्धित काश्तकार की लिखित सहमति सम्बन्धी अभिलेख जिला ववैरी कार्यालय, बांदा में प्रस्तुत करना अनिवार्य होगा। रास्ते के निर्माण में होने वाले व्यय के लिए राज्य सरकार का कोई उत्तरदायित्व नहीं होगा।

Descon Baidtech Pvt. Ltd.

-11-

पट्टेदार Director

खान अधिकारी अपर जिलाधिकारी (वि०/रा०) बांदा

जिलाधिकारी बांदा

आवेदन सं०: 202300871006852

पट्टा अनुबंध विलेख

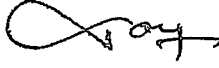
वही सं०: 1

रजिस्ट्रेशन सं०: 4940

वर्ष: 2023

प्रतिफल- 0 स्टाम्प शुल्क- 24264120 बाजारी मूल्य - 0 पंजीकरण शुल्क - 12132060 प्रतिलिपिकरण शुल्क - 80 योग: 12132140

श्री डेस्कॉन बिल्डटेक प्रा०लि०, निदेशक द्वारा
संजीव कुमार गुप्ता अधिकृत पदाधिकारी/ प्रतिनिधि,
पुत्र श्री प्रेमचन्द्र गुप्ता
व्यवसाय: व्यापार
निवासी: मु०-128/189, के० ब्लाक, किदवई नगर शहर कानपुर नगर।




श्री, डेस्कॉन बिल्डटेक प्रा०लि०, निदेशक द्वारा

संजीव कुमार गुप्ता अधिकृत पदाधिकारी/
प्रतिनिधि

ने यह लेखपत्र इस कार्यालय में दिनांक 06/05/2023 एवं 01:02:17
PM बजे
निबंधन हेतु पेश किया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

जितेन्द्र सिंह यादव
उप निबंधक/सदर
बांदा
06/05/2023

राम चन्द्र पाण्डेय
निबंधक लिपिक
06/05/2023

प्रिंट करे



(11)

24. खनन स्थल से निकाले गये खनिज पदार्थ का अभिवहन वन विभाग की लिखित सहमति के बिना वन मार्ग से नहीं किया जायेगा।
25. स्वीकृत खनन पट्टा क्षेत्र की परिधि के बाहर कोई अवैध खनन पाये जाने पर उक्त नियमावली 2021 के नियम 60 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
26. नियमावली-2021 के नियम-42(ज) के अधीन उपबन्धित उपबन्धों के अनुसार जलधारा में सक्शन मशीन/लिफ्टर के माध्यम से खनन कार्य निषिद्ध होगा। पट्टेदार उक्त नियम के उपबन्धों का उल्लंघन करता हुआ पाया जाता है तो प्रत्येक अवसर में पांच लाख रुपये की दर से शास्ति के लिये दायी होगा। शास्ति की उपरोक्त उल्लिखित धनराशि को जमा करने में विफल होने पर उक्त धनराशि को पट्टे के सापेक्ष जमा की गयी प्रतिभूमि की धनराशि से कटौती की जायेगी।
27. नियमावली-2021 के नियम-45 में उपबन्धित की गयी किसी शर्त को भंग करने पर पचास हजार रुपये की शास्ति/उद्ग्रहण के लिये दायी होगा। शास्ति की उक्त धनराशि जमा करने में विफल होने पर सम्बन्धित पट्टे के सापेक्ष जमा की गयी प्रतिभूमि की धनराशि से कटौती कर ली जायेगी।
28. स्वीकृत खनन पट्टा क्षेत्र के भीतर किसी प्रतिबन्धित क्षेत्र(यदि कोई हो) में खनन कार्य नहीं किया जायेगा। ऐसे प्रतिबन्धित क्षेत्र में खनन पाये जाने पर नियमानुसार खनन पट्टा समाप्त किया जा सकता है।
29. रीवर बेड माइनिंग की स्थिति में खनन की गहराई 03 (तीन) मीटर अथवा वाटर लेवल में से जो न्यूनतम हो, तक ही किया जायेगा।
30. पर्यावरण स्वच्छता प्रमाण-पत्र में उल्लिखित शर्तों तथा उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 के नियम-35(4) के अनुसार निदेशालय द्वारा अनुमोदित खनन योजना में उल्लिखित शर्तों का पालन पट्टेदार को किया जाना आवश्यक होगा।
31. पट्टाधारक विहित लोडिंग सन्नियमों की पुष्टि करने विफल हो जाने पर ऐसे प्रत्येक चूक की दशा में रूपया पच्चीस हजार रुपये की शास्ति अधिरोपित की जायेगी। शास्ति की उक्त धनराशि जमा करने में विफल होने पर सम्बन्धित पट्टे के सापेक्ष जमा की गयी प्रतिभूमि की धनराशि से कटौती कर ली जायेगी।
32. मा0 राष्ट्रीय हरित न्यायाधिकरण के आदेश दिनांक 18.09.2020 के अनुक्रम में क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, बांदा से The Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 के तहत जल एवं वायु सम्बन्धी सहमति-पत्र प्राप्त करने के उपरान्त ही बालू/मोरम का खनन एवं परिवहन कार्य पट्टा क्षेत्र के अन्तर्गत करेगा।
33. ई-निविदा सह ई-नीलामी विज्ञापित दिनांक 13.07.2021 के बिन्दु सं0-22 के शर्त-(1) से आश्वस्त होकर पट्टाधारक द्वारा खनन पट्टा प्राप्त किया गया है। यह ई-निविदा सह ई-नीलामी 05 वर्ष की अवधि व निर्धारित मात्रा के लिये है। खनन पट्टा विलेख निष्पादन के उपरान्त उपखनिज की मात्रा निर्धारण करने सम्बन्धी प्रार्थना-पत्र/दावा मान्य नहीं होगा।

-12-

Descon Buildtech Pvt. Ltd.

पट्टाधारक

Director

खान अधिकारी

बांदा

बांदा

जिलाधिकारी

बांदा

आवेदन सं०: 202300871006852

वही सं०: 1

रजिस्ट्रेशन सं०: 4940

वर्ष: 2023

निष्पादन लेखपत्र वाद सुनने व समझने मजसुन व प्राप्त धनराशि रु प्रलेखानुसार उक्त

पददा दाता: 1

श्री उ०प्र० राज्य सरकार द्वारा अ०प्र० अपर जिलाधिकारी, वि०रा०-बांदा के द्वारा उमाकान्त त्रिपाठी, अपर जिलाधिकारी, वि०रा०-बांदा, पुत्र श्री कृष्ण कान्त त्रिपाठी

निवासी: अपर जिलाधिकारी, वि०रा०-बांदा

व्यवसाय: नौकरी

पददा गृहीता: 1



श्री डेस्कॉन बिल्डटेक प्रा०लि०, निदेशक के द्वारा संजीव कुमार गुप्ता, पुत्र श्री प्रेमचन्द्र गुप्ता

निवासी: मु०-128/189, के० ब्लाक, किदवई नगर शहर कानपुर नगर।

व्यवसाय: व्यापार



ने निष्पादन स्वीकार किया। जिनकी पहचान

पहचानकर्ता: 1

श्री पीयूष कुमार गुप्ता, पुत्र श्री श्रीलाल गुप्ता

निवासी: मु० डिग्गी चौराहा शहर बांदा।

व्यवसाय: अन्य

पहचानकर्ता: 2



श्री नौसाद खान, पुत्र श्री हैदर खां

निवासी: ग्रा० कानपुर देहात पर० व जि० कानपुर देहात।

व्यवसाय: अन्य



रजिस्ट्रीकरण-अधिकारी के हस्ताक्षर

जितेन्द्र सिंह यादव

उप निबंधक - सदर

बांदा

06/05/2023

राम चन्द्र पाण्डेय

निबंधक लिपिक बांदा

06/05/2023



न की, प्रत्यक्षतः भद्र साक्षियों के निशाण अंगूठे नियमानुसार लिए गए है।

प्रीट करे

(12)

स्टाम्प शुल्क :-

स्टाम्प शुल्क के प्रयोजन के लिये पांच वर्षों में देय कुल पट्टा धनराशि रु0 1,21,32,05,472.00 पर जरिये ई-स्टाम्प प्रमाण पत्र संख्या-IN-UP00890185242548V, धनराशि रु0 2,42,64,120.00 दिनांक 03.05.2023 उत्तर प्रदेश राज्य सरकार के पक्ष में अदा किया गया है।

इसके साक्ष्य के रूप में यह उपस्थापन पत्र एतद्धीन आयी हुयी रीति से ऊपर उल्लिखित दिनांक और वर्ष को निष्पादित किया गया है।

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से-

1. ~~पत्र प्रकाश लिमिटेड, खान मोहम्मद, बाँदा~~
2. ~~अब्दुल क़ुमाद, खान अधिकारी, बाँदा~~
3. ~~उमरकान्त बिफो, अपर जिलाधिकारी (वि०/रा०) बाँदा~~

की उपस्थिति में जिलाधिकारी, बाँदा द्वारा हस्ताक्षरित :-

1. ~~अब्दुल क़ुमाद अपर ज. अधिकारी - श्री.मान~~

जिलाधिकारी,
बाँदा

2. ~~सोनाप हॉटल 2वाँ किशोरा जानपुर देहा~~

की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित :-

Descon Buildtech Pvt. Ltd.

पट्टाधारक
का हस्ताक्षर Director

खान अधिकारी
बाँदा।

अपर जिलाधिकारी (वि०/रा०)
बाँदा



आवेदन सं०: 202300871006852

बही संख्या 1 जिल्द संख्या 9921 के पृष्ठ 63 से 90 तक
क्रमांक 4940 पर दिनांक 06/05/2023 को रजिस्ट्रीकृत किया
गया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

जितेन्द्र सिंह यादव
उप निबंधक : सदर
बांदा
06/05/2023

प्रिंट करें



ACKNOWLEDGEMENT
(NOT TO BE TREATED AS CHALLAN)
(Stamp And Registration Department)
Government of Uttar Pradesh

Application Id: 202300871006852	Tehsil : बाँदा
Type of Document: पट्टा अनुबंध विलेख	Unique Id:
Transaction No. : NIB230453913	Transaction Date: 06-05-2023
Assessment Year : 2023-2024	Tax Period:: A
Name of Bank	NA
Depositor Name:	श्री संजीव कुमार गुप्ता
Depositor Address:	मु०-128/189, के० ब्लाक, किदवई नगर शहर कानपुर नगर।

Head	Description	Serial No	Amount (in Rs.)
003003104010000	For Property Registration	18	12132180
	Total of the above Heads	--	12132180

A SUM OF Rs. 12132180 AGAINST THE HEADS MENTIONED ABOVE --[THROUGH NET-PAYMENT TRANSACTION]-- ON NA HAS BEEN DEPOSITED BY THE DEPOSITOR. THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS CPACSNIRQ6, Scroll Date:-NA
Note:- Please contact SBI Government Business Branch, Lucknow or Director Treasury, Jawahar Bhawan, Lucknow referring CPACSNIRQ6 for status of the deposit.

Descon Buildtech Pvt. Ltd.

Director